

FORM- G

**INVITATION FOR EXPRESSION OF INTEREST FOR
C GEMS AND JEWELS PRIVATE LIMITED
OPERATING PETROL PUMP UNDER THE DEALERSHIP OF HPCL
ALONGWITH OTHER FACILITIES AT VILLAGE PATARSI, DISTRICT
FATEHGARH SAHIB, PUNJAB**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	C GEMS AND JEWELS PRIVATE LIMITED PAN: AACCC2650B CIN: U36911PB1999PTC022180
2.	Address of the Registered Office	NH -1 Rajpura, Sirhind Highway, KM-Stone 242, Village Patarsi, Fatehgarh Sahib, Punjab, India, 140406
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Registered Address: NH -1 Rajpura, Sirhind Highway, KM- Stone 242, Village Patarsi, Fatehgarh Sahib, Punjab, India, 140406
5.	Installed capacity of main products/ services	Details can be obtained by sending a request at cirp.cgems@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	Sale in FY 2023-24: Rs 1,24,54,98,279.97 Sale in FY 2022-23: Rs 1,40,13,44,788.40 Sale in FY 2021-2022: Rs 82,56,36,107.54 (As per the financial statements available on website of MCA).
7.	Number of employees/ workmen	No. of Workmen – 38 No. of Employees – 40
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by sending a request at cirp.cgems@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by sending a request at cirp.cgems@gmail.com
10.	Last date for receipt of expression of interest	24.09.2025
11.	Date of issue of provisional list of prospective resolution applicants	04.10.2025
12.	Last date for submission of objections to provisional list	09.10.2025
13.	Date of issue of final list of prospective resolution applicants	19.10.2025
14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	24.10.2025
15.	Last date for submission of Resolution Plans	23.11.2025
16.	Process email id to submit Expression of Interest	cirp.cgems@gmail.com
17.	Details of corporate debtor's registration status as MSME	Corporate Debtor has been registered with MSME as "Medium Enterprise." Registration No.: UDYAM-PB-05-0021741

Sd/-

Mr. Navneet Gupta

Resolution Professional

C Gems and Jewels Private Limited

Date: 09.09.2025

IBBI Reg. No.- IBBI/PA-001/IP-P00361/2017-18/10619

Place: Chandigarh

Address: # 1598, Level 1, Sector 22-B, Chandigarh-160022

Email: cirp.cgems@gmail.com

SCHEDULE Description of the Properties (Secured Asset)

1. Property measuring 6 Bigha-10 Biswa which is comprised in Khewat No. 3446, Khatoni No. 3352, Khasra No. 14089/8193/12(6-4) and 14090/8193/0-6, Kite-2 situated at Vikas Colony, Ranwar Road, Kamal (Within MC Limits) Tehsil and District Kamal Vide Registered Sale Deed No. 19145/1 dated 16.11.2021 regd. in the office of Sub-registrar, Kamal. Boundaries: Subject to the Sale Deed East: 15FL and 16FT Wide Street, West 15FL and Plot of other owner, North: 30FT and Plot of other owner, South: 30 FT and Plot of Smt. Sallu Devi

* Reserve Price : Rs. 19,00,000/- (Rupees Nineteen Lakh(s) Only)

Date: 08.09.2025, Place: Kamal Authorised Officer, Hinduja Housing Finance Limited

FORM- G

INVITATION FOR EXPRESSION OF INTEREST FOR C GEMS AND JEWELS PRIVATE LIMITED OPERATING PETROL PUMP UNDER THE DEALERSHIP OF HPCL ALONGWITH OTHER FACILITIES AT VILLAGE PATARSI, DISTRICT FATEHGARH SAHIB, PUNJAB

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	C GEMS AND JEWELS PRIVATE LIMITED PAN: AACCC2650B CIN: U36911PB1999PTC022180
2. Address of the Registered Office	NH -1 Rajpura, Sirhind Highway, KM- Stone 242, Village Patarsi, Fatehgarh Sahib, Punjab, India, 140406
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Registered Address: NH-1 Rajpura, Sirhind Highway, KM- Stone 242, Village Patarsi, Fatehgarh Sahib, Punjab, India, 140406
5. Installed capacity of main products/ services	Details can be obtained by sending a request at cirp.cgems@gmail.com
6. Quantity and value of main products/ services sold in last financial year	Sale in FY 2023-24: Rs 1,24,54,98,279.97 Sale in FY 2022-23: Rs 1,40,13,44,788.40 Sale in FY 2021-2022: Rs 62,56,36,107.54 (As per the financial statements available on website of MCA).
7. Number of employees/ workmen	No. of Workmen - 38 No. of Employees - 40
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:-	Details can be obtained by sending a request at cirp.cgems@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:-	Details can be obtained by sending a request at cirp.cgems@gmail.com
10. Last date for receipt of expression of interest	24.09.2025
11. Date of issue of provisional list of prospective resolution applicants	04.10.2025
12. Last date for submission of objections to provisional list	09.10.2025
13. Date of issue of final list of prospective resolution applicants	19.10.2025
14. Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	24.10.2025
15. Last date for submission of Resolution Plans	23.11.2025
16. Process email id to submit Expression of Interest	cirp.cgems@gmail.com
17. Details of corporate debtor's registration status as MSME	Corporate Debtor has been registered with MSME as "Medium Enterprise." Registration No.: UDYAM-PB-05-0021741

Sd/-
Mr. Navneet Gupta
Resolution Professional
C Gems and Jewels Private Limited
IBBI Reg. No.- IBBI/PA-001/IP-P00361/2017-18/10619
Address: # 1598, Level 1, Sector 22-B, Chandigarh-160022
Email: cirp.cgems@gmail.com

Date: 09.09.2025
Place: Chandigarh

Singh Chahal, R/o House No. 35-S, Street No. 1, Near 22 No. Fatak, Sant Nagar, Patiala-14 Patiala in Fir No. 174/2023 PS Civil Lines Under Section 302,34,120B IPC), 3. Late Sh. B Chahal Through His Legal Heir Mr. Harbal Singh Chahal (Minor Son) Through His Guardian Late Balbir Singh Chahal R/o House No. 35-S, Street No. 1, Near 22 No. Fatak, Sant Nagar Central Jail, Patiala in Fir No. 174/2023 PS Civil Lines Under Section 302,34,120B IPC).

Date : 08.09.2025 Place : Patiala



DEMAND NOTICE

Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

A notice is hereby given that the following Borrowers(s)/Co-Borrower(s) have turned Non Performing Assets. The notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 is hereby served on their last known addresses. How returned un-served and in other cases acknowledgement has not been received. The Borrower(s)/Co-Borrower(s) are hereby informed by way of public notice about the same.

Name of Branch Borrower/Co-Borrower	Description of Secured Assets	Date of NPA	D
Blo : Pathankot	Primary Security -	29.07.2025	
Borrower : M/s Ganika Enterprises Through its Prop. Mrs. Sunita Devi W/o Mr. Sohan Lal, Address: House No. 190, Timber Market Truck Stand, Scheme of Improvement Trust, Backside NHPC Quarters, Saili Road, Tehsil & Distt. Pathankot -145001. Guarantor: 1. Mrs. Sunita Devi W/o Mr. Sohan Lal, Address: House No. 190, Timber Market Truck Stand, Scheme of Improvement Trust, Backside NHPC Quarters, Saili Road, Tehsil & Distt. Pathankot -145001.	Exclusive charge by way of Hypothecation of stocks of Raw Material, Semi- Finished, Finished Goods, Imported Goods and Spares and other consumables of the firm products lying in godown/ factory premises or in transit with assignment of book debts and another.		
	Collateral Security- Equitable mortgage of property constructed on plot measuring 7 Marlas comprising in Khasra No. 24R24/1 being its 7/102 nd share in per Jamabandi for the year 2009-10, Situate Malikpur, Tehsil & Distt. Pathankot, Punjab over Babu Ram vide Sale deed No. 1625 dated 1 Sub- Registrar, Pathankot and is bounded as u Vipan Kumar, North: Road, South: Vipan Kumar, Scheme of Improvement Trust, Backside NHPC Quarters, Saili Road, Tehsil & Distt. Pathankot -145001.		

The above Borrower(s)/Co-Borrower are advised to pay the amount mentioned date on the publication of this notice failing which further steps will be taken after this notice as per provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002. Moreover the Borrower(s)/ Co-Borrower(s) are hereby informed that the Bank is dealing with any of the above secured Assets in any manner what so ever, with without prejudice of the Bank's right to initiate such other actions or legal process as may be deemed fit by the Bank in accordance with the provisions of Law.

The Borrower's/Co-Borrower attention is invited to provisions of Sub-section (1) of Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, in respect of time available to redeem the secured asset.

Date: 08.09.2025 Place: Ludhiana

THE BIGGEST ONE CAN

Financial Express Date: 09.09.2025

‘ਤੇ ਮਾਰਿਆ

ਯੋਧੂਸ਼ਲਮ, 8 ਸਤੰਬਰ

ਉੱਤਰੀ ਯੋਧੂਸ਼ਲਮ ਵਿੱਚ ਭੀੜ-ਭੜੱਕੇ ਵਾਲੇ ਚੌਕ ‘ਤੇ ਸਥਿਤ ਬੱਸ ਸਟਾਪ ‘ਤੇ ਖੜ੍ਹੇ ਵਿਅਕਤੀਆਂ ‘ਤੇ ਹਮਲਾਵਰਾਂ ਨੇ ਗੋਲੀਆਂ ਚਲਾ ਦਿੱਤੀਆਂ। ਇਸ ਘਟਨਾ ਵਿੱਚ ਪੰਜ ਵਿਅਕਤੀ ਹਲਾਕ ਅਤੇ 12 ਹੋਰ ਵਿਅਕਤੀ ਜ਼ਖ਼ਮੀ ਹੋ ਗਏ। ਇਹ ਜਾਣਕਾਰੀ ਇਜ਼ਰਾਇਲੀ ਪੁਲੀਸ ਅਤੇ ‘ਐਮਰਜੈਂਸੀ ਸੇਵਾਵਾਂ’ ਨੇ ਦਿੱਤੀ। ਪੁਲੀਸ ਦਾ ਕਹਿਣਾ ਹੈ ਕਿ ਹਮਲਾਵਰਾਂ ਨੇ ਬੱਸ ਸਟਾਪ ‘ਤੇ ਖੜ੍ਹੇ ਹੋ ਕੇ ਬੱਸ ਦੀ ਇੰਤਜ਼ਾਰ ਕਰ ਰਹੇ ਲੋਕਾਂ ‘ਤੇ ਗੋਲੀਆਂ ਚਲਾ ਦਿੱਤੀਆਂ। ਹਾਲਾਂਕਿ, ਇਜ਼ਰਾਇਲੀ ਮੀਡੀਆ ਦੀਆਂ ਖ਼ਬਰਾਂ ਮੁਤਾਬਕ ਹਮਲਾਵਰ ਵੀ ਭੀੜ ਵਾਲੀ ਬੱਸ ਵਿੱਚ ਚੜ੍ਹ ਗਏ ਅਤੇ ਉਨ੍ਹਾਂ ਬੱਸ ਦੇ ਅੰਦਰ ਗੋਲੀਆਂ ਚਲਾਈਆਂ। ਪੁਲੀਸ ਮੁਤਾਬਕ ਮੌਕੇ ‘ਤੇ ਮੌਜੂਦ ਇਕ



ਬੱਸ ਦੇ ਸ਼ੀਸ਼ੇ ‘ਤੇ ਲੱਗੀਆਂ ਗੋਲੀਆਂ ਦੇ ਨਿਸ਼ਾਨਾਂ ਦੀਆਂ ਫੋਟੋਆਂ ਖਿੱਚਦੇ ਹੋਏ ਲੋਕ। ਫੋਟੋ: ਰਾਇਟਰਜ਼ ਸੁਰੱਖਿਆ ਅਧਿਕਾਰੀ ਅਤੇ ਇਕ ਆਮ ਨਾਗਰਿਕ ਨੇ ਵੀ ਹਮਲਾਵਰਾਂ ‘ਤੇ ਗੋਲੀਆਂ ਚਲਾਈਆਂ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਮਾਰ ਦਿੱਤਾ। ਗੋਲੀਬਾਰੀ ਯੋਧੂਸ਼ਲਮ ਦੇ ਉੱਤਰੀ ਪ੍ਰਦੇਸ਼ ਦੁਆਰਾ ‘ਤੇ ਸਥਿਤ ਇੱਕ ਪ੍ਰਮੁੱਖ ਚੌਕ ‘ਤੇ ਵਾਪਰੀ ਜੋ ਕਿ ਪੂਰਬੀ ਯੋਧੂਸ਼ਲਮ ਵਿੱਚ ਸਥਿਤ ਯਹੂਦੀ ਬਸਤੀਆਂ ਵੱਲ ਜਾਂਦੀ ਸੜਕ ‘ਤੇ ਪੈਂਦਾ ਹੈ। ਹਮਲੇ ਦੀ ਟੁਟੋਸ਼ ਵਿੱਚ ਸਵੇਰ ਦੇ ਭੀੜ-ਭੜੱਕੇ ਵਾਲੇ ਸਮੇਂ ਦੌਰਾਨ ਦਰਜਨਾਂ ਲੋਕਾਂ ਨੂੰ ਬੱਸ ਸਟਾਪ ਤੋਂ ਭੱਜਦੇ ਹੋਏ ਦੇਖਿਆ ਗਿਆ। ਮੌਕੇ ‘ਤੇ ਪਹੁੰਚੇ ਪੋਲੀਸ ਮੈਂਬਰੀਕਲ ਸਟਾਫ਼ ਨੇ ਦੱਸਿਆ ਕਿ ਇਲਾਕੇ ਵਿੱਚ ਹਫ਼ਤਾ-ਦਫ਼ਤੀ ਦਾ ਮਾਹੌਲ ਸੀ ਅਤੇ ਬੱਸ ਦੇ ਟੁੱਟੇ ਹੋਏ ਸ਼ੀਸ਼ੇ ਖਿੱਲਰੇ ਪਏ ਸਨ। ਬੱਸ ਸਟਾਪ ਨੇੜੇ ਸੜਕ ਅਤੇ ਫੁਟਪਾਥ ‘ਤੇ ਲੋਕ ਜ਼ਖ਼ਮੀ ਹਾਲਤ ਵਿੱਚ ਅਤੇ ਬੇਹੋਸ਼ ਪਏ ਸਨ। -ਏਪੀ

ਕੋਲੰਬੀਆ ‘ਚ ਫ਼ੌਜ ਦੇ 45 ਜਵਾਨ ਅਗਵਾ

ਬੋਗੋਟਾ (ਕੋਲੰਬੀਆ): ਕੋਲੰਬੀਆ ਦੇ ਦੱਖਣ-ਪੱਛਮੀ ਹਿੱਸੇ ਵਿੱਚ ਬਾਗੀ ਗਰੁੱਪ ਦੇ ਪ੍ਰਭਾਵ ਵਾਲੇ ਖੇਤਰ ਵਿੱਚ ਗੈਰ-ਕਾਨੂੰਨੀ ਫ਼ਸਲਾਂ ਨੂੰ ਬਦਲਣ ਦੇ ਪ੍ਰੋਗਰਾਮ ਲਾਗੂ ਕਰਨ ਲਈ ਕੰਮ ਕਰ ਰਹੇ ਫ਼ੌਜ ਦੇ 45 ਜਵਾਨਾਂ ਨੂੰ ਸੋਕੜੇ ਲੋਕਾਂ ਨੇ ਘੇਰ ਕੇ ਅਗਵਾ ਕਰ ਲਿਆ ਹੈ। ਫ਼ੌਜ ਨੇ ਦੱਸਿਆ ਕਿ ਇਹ ਘਟਨਾ ਕੌਕਾ ਵਿਭਾਗ ਦੇ ਮਿਕਾਏ ਕੈਨਯੋਨ ਵਿੱਚ ਵਾਪਰੀ। ਇਹ ਸਾਬਕਾ ਰੈਵੋਲਿਊਸ਼ਨਰੀ ਆਰਮਡ ਫੋਰਸਿਜ਼ ਆਫ਼ ਕੋਲੰਬੀਆ (ਐੱਫ਼ ਏ ਆਰ ਜੀ) ਤੋਂ ਵੱਖ ਹੋਏ ਬਾਗੀ ਪੜ੍ਹੇ ਦਾ ਮੌਜੂਦਾ ਗੜ੍ਹ ਹੈ। ਇਹ ਗਰੁੱਪ ਫ਼ੌਜੀ ਟਿਕਾਣਿਆਂ ‘ਤੇ ਹਮਲੇ ਕਰ ਰਿਹਾ ਹੈ। -ਏਪੀ

ਆਸਟਰੇਲੀਆ: ਸਰੂਰੇ ਪਰਿਵਾਰ ਨੂੰ ਜ਼ਹਿਰ ਦੇ ਕੇ ਮਾਰਨ ਵਾਲੀ ਨੂੰ ਉਮਰ ਕੈਦ

ਮੈਲਬਰਨ: ਆਸਟਰੇਲੀਆ ਦੀ ਅਦਾਲਤ ਨੇ ਅੱਜ ਤੀਹਰੇ ਕਤਲ ਕਾਂਡ ਦੇ ਮਾਮਲੇ ਵਿੱਚ ਐਰਿਨ ਪੈਟਰਸਨ ਨੂੰ ਉਸ ਤੋਂ ਵੱਖ ਰਹਿ ਰਹੇ ਪਤੀ ਦੇ ਤਿੰਨ ਰਿਸ਼ਤੇਦਾਰਾਂ ਨੂੰ ਜ਼ਹਿਰੀਲੀ ਖੁੰਬ ਖੁਆ ਕੇ ਜਾਨ ਮਾਰਨ ਦੇ ਦੋਸ਼ ਹੇਠ ਉਮਰ ਕੈਦ ਦੀ ਸਜ਼ਾ ਸੁਣਾਈ ਹੈ, ਜਿਸ ਵਿੱਚ 33 ਸਾਲ ਤੱਕ ਪੈਰੋਲ ਦੀ ਕੋਈ ਸੰਭਾਵਨਾ ਨਹੀਂ। ਜਸਟਿਸ ਕ੍ਰਿਸਟੋਫਰ ਬੀਲ ਨੇ ਵਿਕਟੋਰੀਆ ਦੀ ਸੁਪਰੀਮ ਕੋਰਟ ਵਿੱਚ ਕਿਹਾ ਕਿ ਪੈਟਰਸਨ ਨੇ ਵਿਸ਼ਵਾਸਘਾਤ ਕੀਤਾ ਸੀ। ਪੈਟਰਸਨ ਨੂੰ ਜੁਲਾਈ ਵਿੱਚ ਡਾਨ ਤੇ ਗੋਲ ਪੈਟਰਸਨ ਅਤੇ ਗੋਲ ਦੀ ਭੈਣ ਹੀਦਰ ਵਿਲਕਿਨਸਨ ਦੀ ਹੱਤਿਆ ਅਤੇ ਹੀਦਰ ਦੇ ਪਤੀ ਇਆਨ ਵਿਲਕਿਨਸਨ ਦੀ ਹੱਤਿਆ ਦੀ ਕੋਸ਼ਿਸ਼ ਦੇ ਦੋਸ਼ੀ ਠਹਿਰਾਇਆ ਗਿਆ ਸੀ। -ਏਪੀ

ਫਾਰਮ-ਜੀ

ਸੀ ਜੈਮਜ਼ ਐਂਡ ਜਿਊਲਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਲਈ ਦਿਲਚਸਪੀ ਪ੍ਰਗਟ ਕਰਨ ਲਈ ਸੱਦਾ ਪੱਤਰ

ਪਿੰਡ ਪਤਾਰਸੀ, ਜ਼ਿਲ੍ਹਾ ਭਰਗਿਯੂ ਸਾਹਿਬ, ਪੰਜਾਬ ਵਿਖੇ ਹੋਰ ਸਹੂਲਤਾਂ ਦੇ ਨਾਲ-ਨਾਲ ਐਚਪੀਸੀਐਲ ਦੀ ਡੀਲਰਸ਼ਿਪ ਅਧੀਨ ਪੈਟਰੋਲ ਪੰਪ ਦਾ ਸੰਚਾਲਨ ਕਰ ਰਹੇ।

(ਫਾਰਮੀ ਦੀਵਾਲੀਆਪਨ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਬੋਰਡ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦੀਵਾਲੀਆਪਨ ਹੱਲ ਪ੍ਰਕਿਰਿਆ) ਨਿਯਮ, 2016 ਦੇ ਨਿਯਮ 36-ਏ ਦੇ ਉਪ ਨਿਯਮ (1) ਦੇ ਅਧੀਨ।)

ਸਬੰਧਤ ਵੇਰਵਾ	
1. ਕਾਰਪੋਰੇਟ ਚੇਅਰਮਨ ਦਾ ਨਾਮ, ਪੇਨ ਅਤੇ ਸੀਨੀਅਰੀਟੀ	ਸੀ ਜੈਮਜ਼ ਐਂਡ ਜਿਊਲਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਪੇਨ: AACCC3650B ਸੀਨੀਅਰੀਟੀ: U36911P81969PTC022180
2. ਰਜਿਸਟਰਡ ਦਫਤਰ ਦਾ ਪਤਾ	NH-1 ਰਾਜਪੁਰਾ, ਸਹਿੰਦ ਹਾਈਵੇਅ, KM ਸਟੇਨ 242, ਪਿੰਡ ਪਤਾਰਸੀ, ਭਰਗਿਯੂ ਸਾਹਿਬ, ਪੰਜਾਬ, ਭਾਰਤ, 140406
3. ਵੈੱਬਸਾਈਟ ਦਾ URL	ਸੁਲੱਭ ਨਹੀਂ
4. ਉਸ ਥਾਂ ਦੇ ਵੇਰਵੇ ਜਿਥੇ ਫਿਰਮਾ ਦਾ ਦਫਤਰ ਸਥਿਤ ਹੈ/ਪਤਾ ਹੈ/ਸਥਿਤ ਹਨ	ਰਜਿਸਟਰਡ ਪਤਾ: NH-1 ਰਾਜਪੁਰਾ, ਸਹਿੰਦ ਹਾਈਵੇਅ, KM- ਸਟੇਨ 242, ਪਿੰਡ ਪਤਾਰਸੀ, ਭਰਗਿਯੂ ਸਾਹਿਬ, ਪੰਜਾਬ, ਭਾਰਤ, 140406
5. ਮੁੱਖ ਉਤਪਾਦਾਂ/ਸੇਵਾਵਾਂ ਦੀ ਸਥਾਪਿਤ ਸਮਰੱਥਾ	ਵੱਡੇ ਚਿਪ: crip.cgems@gmail.com 'ਤੇ ਥੋੜ੍ਹੀ ਭੋਜਨ ਪ੍ਰਾਪਤ ਕੀਤੇ ਜਾ ਸਕਦੇ ਹਨ।
6. ਪਿਛਲੇ ਵਿੱਤੀ ਸਾਲ ਵਿੱਚ ਚੰਦੇ ਗਏ ਮੁੱਖ ਉਤਪਾਦਾਂ/ਸੇਵਾਵਾਂ ਦੀ ਮਾਰਗ ਅਤੇ ਮੁੱਲ।	ਵਿੱਤੀ ਸਾਲ 2023-24 ਤੋਂ: 1,34,54,56,279.97 ਵਿੱਤੀ ਸਾਲ 2023-23 ਤੋਂ: 1,40,13,44,788.40 ਵਿੱਤੀ ਸਾਲ 2021-2022 ਵਿੱਚ ਵਿਕਰੀ: ਰੁ. 82,56,34,107.54 (ਐਮਪੀਏ ਦੀ ਵੈੱਬਸਾਈਟ 'ਤੇ ਉਪਲਬਧ ਵਿੱਤੀ ਸਟੇਟਮੈਂਟ ਦੇ ਅਨੁਸਾਰ।)
7. ਕਰਮਚਾਰੀਆਂ/ਵਰਕਮੈਨ ਦੀ ਸੰਖਿਆ	ਵਰਕਮੈਨ ਦੀ ਸੰਖਿਆ: 38 ਕਰਮਚਾਰੀਆਂ ਦੀ ਸੰਖਿਆ: 40
8. ਏ ਸਾਲਾਂ ਦੀ ਆਖਰੀ ਉਪਲਬਧ ਸਟੇਟਮੈਂਟ (ਐਂਡਿਊਜ਼ ਦੇ ਨਾਲ) ਡੈਵਿਡ ਦੀਆਂ ਸੂਚੀਆਂ ਸਮੇਤ ਹੋਰ ਵੇਰਵੇ (URL 'ਤੇ ਉਪਲਬਧ)	ਹੇਠ 'ਤੇ ਦਫਤਰੀਤ ਡੇਜ਼ ਦੇ ਹੋਰ ਵੇਰਵੇ ਪ੍ਰਾਪਤ ਕੀਤੇ ਜਾ ਸਕਦੇ ਹਨ। crip.cgems@gmail.com
9. ਕੰਡ ਦੀ ਧਾਰਾ (S&M) ਦੇ ਤਹਿਤ ਪ੍ਰਸਤਾਵ ਬਿਨੈਕਾਰਾਂ ਲਈ ਯੋਗਤਾ URL 'ਤੇ ਉਪਲਬਧ	ਹੇਠ 'ਤੇ ਦਫਤਰੀਤ ਡੇਜ਼ ਦੇ ਹੋਰ ਵੇਰਵੇ ਪ੍ਰਾਪਤ ਕੀਤੇ ਜਾ ਸਕਦੇ ਹਨ। crip.cgems@gmail.com
10. ਦਿਲਚਸਪੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਦੀ ਪ੍ਰਾਪਤੀ ਦੀ ਆਖਰੀ ਮਿਤੀ	24.09.2025
11. ਸੰਭਾਵੀ ਪ੍ਰਸਤਾਵ ਬਿਨੈਕਾਰਾਂ ਦੀ ਆਪਣੀ ਸੂਚੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	04.10.2025
12. ਆਰਬੀ ਸੂਚੀ 'ਤੇ ਇਤਰਾਜ਼ ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	09.10.2025
13. ਸੰਭਾਵਿਤ ਪ੍ਰਸਤਾਵ ਬਿਨੈਕਾਰਾਂ ਦੀ ਅੰਤਮ ਸੂਚੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	19.10.2025
14. ਸੰਭਾਵਿਤ ਪ੍ਰਸਤਾਵ ਬਿਨੈਕਾਰਾਂ ਲਈ ਸੂਚਨਾ ਮਿਨਿਟਮ, ਮੁੱਖਕਰਤਾ ਮਿਨਿਟਮ ਅਤੇ ਪ੍ਰਸਤਾਵ ਪਲਾਨ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	24.10.2025
15. ਪ੍ਰਸਤਾਵ ਪਲਾਨ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਆਖਰੀ ਮਿਤੀ	23.11.2025
16. ਰੂਚੀ ਦੀ ਅਭਿਵਿਅਕਤੀ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਲਈ ਈ-ਮੇਲ ਆਈਡੀ ਪ੍ਰਦਾਨ ਕਰਨਾ	crip.cgems@gmail.com
17. ਕਾਰਪੋਰੇਟ ਅਨੁਮਾਪਿਕਾ ਕਾਰਪੋਰੇਟ ਡੈਵਟਰ ਦੀ ਰਜਿਸਟਰੇਸ਼ਨ ਸਥਿਤੀ ਦਾ ਵੇਰਵਾ	ਕਾਰਪੋਰੇਟ ਡੈਵਟਰ ਨੂੰ ਬਣਾ 'ਸੀਭੀਐਮ ਐਟਪ੍ਰਾਈਜਿਜ਼' ਐਮਐਸਐਮਐਮ ਨਾਲ ਰਜਿਸਟਰੇਸ਼ਨ ਕੀਤਾ ਗਿਆ ਹੈ। ਰਜਿਸਟਰੇਸ਼ਨ ਨੰ: UDYAM-PB-05-0021741

ਸਹੀ:-
ਸ਼੍ਰੀ ਨਵਨੀਤ ਗੁਪਤਾ
ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਵੀਡਰ
ਸੀ ਜੈਮਜ਼ ਐਂਡ ਜਿਊਲਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ,
IBBI, Reg. No. IBBI/PA-001/IP-P00361/2017-18/10619
ਮਿਤੀ: 09.09.2025 ਪਤਾ: # 1598, Level 1, Sector 22-B, Chandigarh-160022
ਸਥਾਨ: ਚੰਡੀਗੜ੍ਹ -Email: crip.cgems@gmail.com

DPR/P5/1988/12/2025-26/2934

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ

ਏਆਰਐਮਬੀ: ਸ਼ਿਮਲਾ, e-m

ਜਦੋਂਕਿ ਸਕਿਓਰਿਟੀ ਏਜੰਸੀ ਐਂਡ ਰਿਕੋਨਸਟਰਕਸ਼ਨ ਆਫ ਸਕਿਓਰਿਟੀ ਇੰਟਰਸਟ ਐਕਟ, 2002 (54/2002) (ਹਿ.ਪ.) ਦਾ ਅਧਿਕਾਰਤ ਅਡਰ ਹੋਣ ਦੇ ਨਾਤੇ ਅਤੇ ਦੇ ਨਿਯਮ-9 ਤੋਂ 9 ਨਾਲ ਪੜ੍ਹੀ ਜਾਣ ਵਾਲੀ ਧਾਰਾ 13(1) ਕਰਦੇ ਹੋਏ, ਉਨ੍ਹਾਂ ਨੇ ਮਿਤੀ 13.04.2021 ਨੂੰ ਕਰਜ਼ਦਾਰ ਮਿਤੀ ਸਾਰੀ ਕਰਕੇ ਸਬੰਧਤ ਡਿਮਾਂਡ ਨੋਟਿਸ ਜਾਰੀ ਕਰਕੇ ਸਥਾਨ Rs. 8,06,79,385.40/- (Rupees Eight Crore Hundred Eighty Five and Paise Forty Only) ਦਾ ਡਿਮਾਂਡ ਕਰਨ ਲਈ ਸੱਦਾ ਦਿੱਤਾ ਸੀ। ਕਰਜ਼ਦਾਰ/ਗਰੰਟਰ ਵਿਸ਼ੇਸ਼ ਤੌਰ 'ਤੇ ਸਬੰਧਤ ਕਰਜ਼ਦਾਰ/ਗਰੰਟਰ ਅਤੇ ਕਿ ਅਧਿਕਾਰਤ ਅਡਰ ਮਿਤੀ 08.08.2025 ਨੂੰ ਉਕਤ ਐਕਟ ਦੀ ਧਾਰਾ-13 ਦੀ ਉਪ ਧਾਰਾ-4 ਅਧੀਨ ਦਿੱਤੀ ਦਰਸਾਏ ਅਸਾਮਿਆਂ ਦਾ ਕਬਜ਼ਾ ਲੈ ਲਿਆ ਗਿਆ ਹੈ।

ਕਰਜ਼ਦਾਰ/ਗਰੰਟਰ ਨੂੰ ਖਾਸ ਤੌਰ 'ਤੇ ਅਤੇ ਆਮ ਉੱਚ ਅਸਾਮਿਆਂ ਦੇ ਸਬੰਧ ਵਿੱਚ ਲੈਣ-ਦੇਣ ਨਾ ਕਰਨ ਅਤੇ ਪੂਰੇ ਡਿਮਾਂਡ ਹੇਠ ਤਕ ਵਿਆਜ ਤੋਂ ਇਲਾਵਾ ਚਾਰਜਿਜ਼, ਲਾ Rs. 8,06,79,385.40/- (Rupees Eight Crore Sixty Eighty Five and Paise Forty Only) ਦਾ ਕਰਜ਼ਦਾਰ ਦਾ ਪਿਆਨ ਸੁਰੱਖਿਅਤ ਅਸਾਮਿਆਂ ਨੂੰ ਐਕਟ ਦੀ ਧਾਰਾ-13 ਦੀ ਉਪ ਧਾਰਾ (8) ਦੀਆਂ ਵਿਵਸਥਾਵਾਂ

ਸੁਰੱਖਿਅਤ ਅਸਾਮਿਆਂ

ਮਿਤੀ ਨੰ. 1395/13, ਗਲੀ ਨੰਬਰ 13, ਗੁਰੂ ਨਾਨਕ ਬੰਸਾਰਾ ਦੇ ਨਾਂ 'ਤੇ।
ਮਿਤੀ: 08.08.2025
ਸਥਾਨ: ਪਟਿਆਲਾ।

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ

Oriental United

ਦੀ ਸਕਿਓਰਿਟੀ ਇੰਟਰਸਟ (ਐਨਫੋਰਸਮੈਂਟ)

ਆਮ ਜਨਤਾ ਤੇ ਖਾਸ ਤੌਰ 'ਤੇ ਕਰਜ਼ਦਾਰਾਂ ਤੇ ਗਰੰਟਰ ਕਬਜ਼ਾ ਲੈਂਦੇ ਹੋਏ ਸਬੰਧਤ ਕਰਜ਼ਦਾਰ ਤੋਂ ਬਜ਼ੁਲੀਯੋਗਤਾ ਬਿਨਾਨਾ ਰਕਮ ਜਮ੍ਹਾਂ ਨੂੰ ਸਬੰਧਤ ਪ੍ਰਾਪਤੀ ਸਾਹਮਣੇ ਆਉਂਦੀ ਹੈ।

ਸ਼੍ਰੀ	ਸ਼ਾਖਾ ਦਾ ਨਾਂ, ਈਮੇਲ
1.	ਆਈਡੀ, ਮੁਬਾਈਲ ਨੰਬਰ ਕਰਜ਼ਦਾਰ/ਗਰੰਟਰ ਦੇ ਖਾਤੇ ਦਾ ਨਾਂ/ਮਤਾ
2.	B/o: Chak Hakim (787200) E-mail: bo7872@pnb.co.in Mob: 94173 - 00930
3.	B/o: Phagwara Hoshiarpur E-mail: bo092610@pnb.co.in Mob: 96342-40013

ਸ਼੍ਰੀਮਤੀ ਅਨਨੀਥ ਬੇਰ ਪਤਨੀ ਸ਼੍ਰੀ ਜਤਿੰਦਰ ਕੁਮਾਰ ਅਤੇ ਸ਼੍ਰੀ ਜਤਿੰਦਰ ਕੁਮਾਰ ਪੁੱਤਰ ਸ਼੍ਰੀ ਚਮਨ ਲਾਲ, ਨਿਵਾਸੀ ਗਲੀ ਨੰ. 2, ਸਰਨਾਮਪੁਰਾ, ਫਗਵਾੜਾ, ਜ਼ਿਲ੍ਹਾ ਕਪੂਰਥਲਾ, ਪੰਜਾਬ-144402

ਸ਼੍ਰੀਮਤੀ ਵੀਨਾ ਮਹਿਮੀ ਅਤੇ ਸ਼੍ਰੀ ਬਗੀਚਾ ਰਾਮ, ਨਿਵਾਸੀ ਮ. ਨੰ. 1, ਗਲੀ ਨੰ. 1, ਅੰਬਕ ਵਿਹਾਰ ਪਿੰਡ, ਕੇ ਜੀ ਰਿਜ਼ੋਰਟ ਹੁਸ਼ਿਆਰਪੁਰ ਰੋਡ, ਫਗਵਾੜਾ, ਕਪੂਰਥਲਾ-144401। ਮਾਲਕ: ਸ਼੍ਰੀਮਤੀ ਵੀਨਾ ਮਹਿਮੀ ਪਤਨੀ ਸ਼੍ਰੀ ਬਗੀਚਾ ਰਾਮ।

ਕਰਤਾਂ ਅਤੇ ਪ੍ਰਤੀਬੰਧ:-
ਵਿਕਰੀ ਸਕਿਓਰਿਟੀ ਇੰਟਰਸਟ (ਐਨਫੋਰਸਮੈਂਟ) ਕੁਲਜ, 2002 ਪ੍ਰਾਪਤੀਆਂ ਨੂੰ ਜਿਥੇ ਹੈ, ਜਿਥੇ ਹੈ ਅਤੇ ਜਿਥੇ ਹੈ ਹਾਲਾਂਕਿ ਵੀ ਤਰ੍ਹਾਂ ਦੀ ਗਲਤੀ, ਫੁੱਲ-ਚੁੱਕ ਜਾਂ ਗਲਤ ਬਿਨਾਨੀ ਸਹੀਆਂ ਨਹੀਂ ਹੋਣਾ ਕਰਕੇ ਸੰਪਰਕ ਕਰੋ: <https://baanknetco>
ਮਿਤੀ: 08.09.2025
ਸਥਾਨ: ਕਪੂਰਥਲਾ

Punjabi Tribune Date: 09.09.25

are hereby cautioned not to deal with the property and interest thereon. The Sub-Section (8) of Section

water into Nejadela Kalan, where fields were inundated

Officials from the Irrigation Department maintain they

repairing embankments inside flooded fields remains extreme

quickly, more village at serious risk.

Amount Outstanding

Rs. 9,79,779.32 (Rupees Nine Lakh and Seven Hundred and Thirty Two Only) plus

1698/1, 1698/2, 1698/3 ad at village Chak Hussain the name of Mrs Gaytre Devi 1163 dated 04.08.2010 with the East by: Remaining North by: Others/26'-1"

Rs.51,03,643/- (Rupees Fifty One Lakh Three and Forty Three Only) principal plus interest

08 Kanal 00 Marlas being awat No 31, Khatauni No 75, year 2019-2020 of Kingra, ducted thereupon measuring anals 19 Marlas, comprising 3-16), 850(19-16), 852(7-6), 9-2020 of Kingra, Tehsil & ar Randeep Singh S/o Sh writing no 2021-22/40/1/97 diq and bounded as follows: Passage, On the North by: ar (b.) Hypothecated stock of 024 submitted by M/s Simran dated below: (i) Meyer Color 5 dated 11.01.2023 issued by ctic Motors & Electric Panel (iii) Bucket Elevator as per Elevator as per invoice no 2 as per invoice no 1 dated

No. 141834475:

Rs. 3,20,187.00 (Rupees Three Lakh Twenty and Eighty Seven only) charges

No. 1418341032:

Rs. 1,28,815.00 (Rupees One Lakh Twenty Eight and Fifteen only) plus es hand. Sale Deed No. 5264

Sale No. 2 Basti Gobind Namar

AUTHORISED OFFICER

FORM-G
INVITATION FOR EXPRESSION OF INTEREST FOR C GEMS AND JEWELS PRIVATE LIMITED
OPERATING PETROL PUMP UNDER THE DEALERSHIP OF HPCL ALONGWITH OTHER FACILITIES AT VILLAGE PATARSI, DISTRICT FATEHGARH SAHIB, PUNJAB
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	C GEMS AND JEWELS PRIVATE LIMITED PAN: AACCC2850B CIN: U38911PB1999PTC022180
2. Address of the Registered Office	NH -1 Rajpura, Sirhind Highway, KM- Stone 242, Village Patarsi, Fatehgarh Sahib, Punjab, India, 140406
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Registered Address: NH-1 Rajpura, Sirhind Highway, KM- Stone 242, Village Patarsi, Fatehgarh Sahib, Punjab, India, 140406
5. Installed capacity of main products/ services	Details can be obtained by sending a request at corp.cgems@gmail.com
6. Quantity and value of main products/ services sold in last financial year	Sale in FY 2023-24: Rs 1,24,54,98,279.97 Sale in FY 2022-23: Rs 1,40,13,44,788.40 Sale in FY 2021-2022: Rs 82,56,36,107.54 (As per the financial statements available on website of MCA).
7. Number of employees/ workmen	No. of Workmen - 38 No. of Employees - 40
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by sending a request at corp.cgems@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by sending a request at corp.cgems@gmail.com
10. Last date for receipt of expression of interest	24.09.2025
11. Date of issue of provisional list of prospective resolution applicants	04.10.2025
12. Last date for submission of objections to provisional list	09.10.2025
13. Date of issue of final list of prospective resolution applicants	19.10.2025
14. Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	24.10.2025
15. Last date for submission of Resolution Plans	23.11.2025
16. Process email id to submit Expression of Interest	corp.cgems@gmail.com
17. Details of corporate debtor's registration status as MSME	Corporate Debtor has been registered with MSME as "Medium Enterprise." Registration No.: UDYAM-PB-05-0021741

Sd/-
Mr. Navneet Gupta
Resolution Professional
C Gems and Jewels Private Limited
IBBI Reg. No. - IBBI/PB-0011/P-030361/2017-18/10619
Address: # 1596, Level 1, Sector 22-B, Chandigarh-160022
Email: corp.cgems@gmail.com

Date: 09.09.2025
Place: Chandigarh

In 'strange case', H officials free to refuse

SAURABH MALIK
TRIBUNE NEWS SERVICE

CHANDIGARH, SEPTEMBER 8
The Punjab and Haryana High Court has held that no police personnel can be forced to climb the ladder of promotion against his will. Making it clear that advancement in rank was a matter of choice and not compulsion, the court also rejected the state's insistence that Constables must accept elevation as Head Constables after observing that the authorities could not coerce unwilling officers to undergo the Lower School Course—the gateway to promotion—in the absence of specific rules. The "strange case" was placed before Justice Jagmohan Bansal after Haryana police officials challenged the DGP's August 4 order, including their names in List-B under the 35 per cent seniority-cum-fitness category for the 2022 Lower School Course. The Bench was told that the petitioners, all over 35 years of age, were holding Constables' rank. They approached the

Rejects state's insistence to accept elevation
court submitting that they not want to be promoted. Among other things, counsel contended that the Lower School Course under Rule 10 of the Punjab Police Act, 1946, applicable to Haryana, was a step towards promotion. Their counsel further submitted that they were inclined to undergo the Lower School Course as they wished to hold the sub rank of Head Constable. They were even ready to forgo the Assured Career Progression Scheme and the first other benefits attached to the promotional post. The state opposed the petition, pointing to an acquiescence of Investigative officers. It argued that the petitioners could not be promoted by Constables. Head Constable was authorised to per-

national bank

...Together for the better
OFFICE: KAPURTHALA, PNB HOUSE, ATARAJ HOTEL, KAPURTHALA; PH. 84271 33773

E-AUCTION SALE NOTICE

025 (SALE THROUGH E-AUCTION ONLY)
FOR RULE 6(2) & 8(6) READ WITH RULE 6 & 9 OF THE SECURITY INTEREST NOTICE FOR E-AUCTION FOR SALE OF MOVABLE/IMMOVABLE PROPERTY/IES
platform provided at the Website "<https://baanknet.com/>"
online through portal "<https://baanknet.com/>"

Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the by the authorized Officer of the Bank/ Secured Creditor, will be sold on "As is where is Basis" and "As is where is" basis, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) mentioned in the table below against the respective properties.

Mortgaged	Demand Notice Date	Reserve Price	Date/Time of E-Auction	Details of the encumbrances known to the secured creditors
	Possession Date	EMD Amount		
	Nature of Possession	Bid Increase Amount		
	Outstanding Amount			
Mortgaged 5 marla 6 Sarsai (1-4), 10/11/1 (3-0), Wara, Distt Kapurthala	07.02.2025	Rs. 15.10 Lakh	Date: 29.09.2025 Time: From 11 AM to 4 PM	NOT KNOWN
	05.05.2025	Rs. 1.51 Lakh		
	SYMBOLIC	Rs. 20,000/-		
	Rs. 7,38,700+ Intt.w.e.f NPA classification & other Misc Charges			
Mortgaged: Kaur W/O Kash, West; plot of Daljit Singh, South: Land of other, North: passage (IP ID: PUNBAMANDEEP7872)				
02				
Mortgaged 4.5 maralas sur, Hoshiarpur Road, 21.2006 for 450 marla Fkhaera No. 169 170	23.03.2022	Rs. 27.05 Lakh	Date: 29.09.2025 Time: From 11 AM to 4 PM	Charge of Phagwara Co-operative Agriculture Bank is for Rs. 5 lacs as per
	01.06.2022	Rs. 2.70 Lakh		
	SYMBOLIC	Rs. 20,000/-		
	Rs. 7,63,874+ Intt.w.e.f NPA classification & other Misc Charges			

DC transfer sparks row in Fatehabad

ANIL KAKKAR

SIRSA, SEPTEMBER 8
The transfer of Fatehabad DC has triggered opposition from local sarpanches, who have appealed to CM Nayab Singh Saini to stop the move. Sarpanches from eight villages in the district have written a letter to the CM, stating that the DC had been actively involved in handling the recent flood and waterlogging crisis. They said she had not only managed the situation administratively, but also had been present on the ground, distributing relief material and supporting residents. Transferring her at such a

Resources Department
The issue has taken a sharp turn as many of the DC's transfer was following a complaint by Fatehabad Congress MP Singh Daulatpuria recently blamed her for a breach of the Multipurpose drain led to flooding block's Ramsara. She had also posted a video on social media criticising and tagging the CM's Office, suggesting officials in Fatehabad held accountable for flood damage. Daulatpuria defied, saying that the transfer was justified.